

**SPECIAL BENCH**

**ITEM NO. 119**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No. 183/2022 IN CP No. (IB) 310/ALD/2018**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14<sup>th</sup> March,  
2023, 02:30 pm**

<b>NAME OF THE COMPANY</b>	<b>BANK OF INDIA V/S M/S KOTHARI FOOD &amp; FRAGRANCES PVT LTD</b>
<b>UNDER SECTION</b>	<b>7 IBC (IN LIQUIDATION)</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Sh. Shravan Kumar Vishnoi. : *Liquidator present in person in IA No.183/2022*  
Sh. Vipin Kumar Kushwaha, Adv. : *For the Liquidator*

**ORDER**

**IA No. 183/2022**

It is stated by the learned counsel for the liquidator/Applicant that the similar matter is already fixed on 16<sup>th</sup> March, 2023.

Let the matter be also listed on the same date i.e. 16.03.2023.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Harnam Singh Thakur)  
Member (Judicial)**

**14<sup>th</sup> March, 2023**

*Md. Zaid  
(Stenographer)*